

passed the Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution.

I lay a copy of the Bill on the Table.

12.00 NOON

#### PAPER LAID ON THE TABLE

##### Appropriation Accounts (Telecommunication Services) for the year 1989-90

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Madam, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Appropriation Accounts (Telecommunication Services) for the year 1989-90. [Placed in Library. See No. LT-790/91]

#### MOTION FOR ELECTION TO THE GENERAL COUNCIL OF THE INDIAN SCHOOL OF MINES DHANBAD

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMTA BANERJEE): Madam, I beg to move the following Motion:—

"That in pursuance of the provisions contained in clauses (ii) to (iv) of rule 4 read with clause (iii) of rule 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House

to be a member of the General Council of the Indian School of Mines, Dhanbad."

The question was put and the motion was adopted.

#### MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMTA BANERJEE): Madam, I beg to move the following Motion:—

"That in pursuance of item (xxiv) of clause (1) of statute 14 of the Statutes of the Aligarh Muslim University, as amended by the Aligarh Muslim University (Amendment) Act, 1981 (62 of 1981), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Court of the Aligarh Muslim University."

The question was put and the motion was adopted.

#### ANNOUNCEMENT BY CHAIR RE- CALLING OFF OF STRIKE BY SER- VICE DOCTORS IN RESPONSE TO APPEAL BY RAJYA SABHA

THE DEPUTY CHAIRMAN: Hon. Members I have to make an announcement... (Interruptions)... Just a minute. Let me make my announcement and then I will permit you to make yours... (Interruptions)... Somethin- very good happened yesterday and